

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-609(ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2018**

**NAME OF THE COMPANY: S.E. Investments Ltd. Vs. Soni Realtors Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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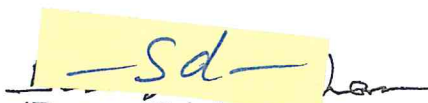
**Present:** Mr. Rajeev Kumar, Advocate for RP


Mr. Manoj Kulshreshta, RP

**ORDER**

CA 515/2018 has been filed by IRP in this case proposing the names of the 2 authorised representatives to represent the interest of 400 plot allottees. <sup>The</sup> application is not annexed with the copy of the publication inviting e-votes. Let the record substantiating voting in favour of 2 names proposed be filed. Let the complete data be provided.

To come up on 10<sup>th</sup> September, 2018.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**